HIGH COURT OF JAMMU AND KASHMIR AT JAMMU

(Through Video Conference)

CRAA No. 106/2013

Paras Ram

.....Appellants (s)

Through: Mr. D. S. Saini, Advocate

(on audio Call from residence in Jammu)

V/s

Devi Raj and another

....Respondent(s)

Through:- None.

Coram: HON'BLE MR. JUSTICE RAJNESH OSWAL, JUDGE

ORDER 08.06.2020

A request for adjournment is made by learned counsel for the appellant on the ground that he has no knowledge of listing of this case today and therefore, has not prepared the same.

Adjourned.

Learned counsel further submits that there is one more appeal pertaining to the same incident pending in this Court, the same may also be listed along with this appeal.

Registry to list both the appeals together on 22.06.2020.

Mr. D. S. Saini, learned counsel for the appellant shall provide the particulars of the appeal in the Registry within a period of one week.

(RAJNESH OSWAL) JUDGE

Jammu 08.06.2020 (Rakesh)